

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 3.5.2018

Petition No.248/MP/2016

Subject : Petition for set-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Petitioner : Kudgi Transmission Limited

Respondents : BESCOM and Others

Petition No. 210/MP/2017

Subject : Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date.

Petitioner : Kudgi Transmission Limited

Respondents : Bangalore Electricity Supply Company Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Alok Shankar, Advocate, KTL
Shri M.G. Ramachandran, Advocate, KTL
Ms. Ranjitha Ramachandran, Advocate, KTL
Ms. Poorva Saigal, Advocate, KTL
Ms. Pratiksha Mishra, Advocate, BESCOM

Record of Proceedings

Learned counsel appearing on behalf of BESCOM submitted that the pleadings have already been completed in Petition No.248/MP/2016 and requested for time to file its reply in Petition No. 210/MP/2017. Request was allowed by the Commission.

2. After hearing the learned counsels for both the parties, the Commission observed that these petitions are similar in nature and directed to list both the petitions together.

3. The Commission further directed BESCOM to file its reply, by 25.5.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.6.2018. The

Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petitions shall be listed for hearing on 24.7.2018.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**